

**NATIONAL COMPANY LAW TRIBUNAL  
KOCHI BENCH**

**CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)  
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

PETITION No./IA No.	IA(IBC)/267/KOB/2022
SECTION	19(2),12 IBC R/W NCLT RULE 11
NAME OF PARTIES	C A JASIN JOSE (RP) IN THE MATTER OF S.D PHARMACY PVT LTD V/S RAMESH KESAVAN & ANOTHER
PETITIONERS ADVOCATE/ PROFESSIONAL	HARIKUMAR G NAIR, AKHIL SURESH, ANU BALAKRISHNAN NAMBIAR, ATHUL M V
RESPONDENTS ADVOCATE/ PROFESSIONAL	

Office  
Notes

**Video Conference**

**22nd Sept 2022**

**O R D E R**

Learned counsel Mr. Akhil Suresh appears on behalf of the RP. R1 is represented by Learned counsel Mr. Georgie Johny. There is no representation for R2. Learned counsel appearing for R1 submits that R1 was indisposed of some illness and hospitalised and hence they could not extend the desired co-operation to the RP, undertakes that the keys of the Factory shall be handed over to the RP within 7 days from today. Also, undertakes that the required documents shall be furnished to the RP within two weeks' time.

In consideration of the request of R1, time as aforesaid is granted.

List the matter on 20.10.2022 for reporting the compliance and for further consideration.

**Sd /-**

**Satya Ranjan Prasad  
Member (Technical)**

**Sd /-**

**P. Mohan Raj  
Member (Judicial)**